
(2010) 11 SHI CK 0161
In the High Court Of Himachal Pradesh
Case No : C.W.P. (T) No. 5740 of 2008

Satya Pal Maini

APPELLANT

Vs

State of H.P. and Another

RESPONDENT

Date of Decision : 01-11-2010

Acts Referred:

Citation : (2010) 11 SHI CK 0161

Hon'ble Judges : Kuldeep Singh, J

Bench : Single Bench

Final Decision : Allowed

Judgement

Kuldeep Singh, J.—The learned Counsel for the petitioner has submitted that representation Annexure A-5 dated 15.11.1997 is still pending before respondent No. 2. The petitioner will be satisfied if in this petition direction is given to respondent No. 2 to decide representation dated 15.11.1997 within some stipulated time. It has been submitted that petitioner may be permitted to supplement Annexure A-5 dated 15.11.1997 by additional representation. The prayer made by the learned Counsel for the petitioner has not been opposed by the learned Addl. Advocate General.

2. In view of above, the petitioner shall be at liberty to file additional representation and shall produce a copy of this Judgment to respondent No. 2 in one month. The respondent No. 2 is directed to decide in two months from the date of receipt of this Judgment the representation dated 15.11.1997 Annexure A-5 and additional representation, if any, filed by the petitioner by a speaking order advertent to the representation and additional representation, if any, filed and after hearing the petitioner.

3. With the above observations, the petition stands disposed of, so also the pending application(s), if any.